

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
LOK SABHA**

**UNSTARRED QUESTION NO. 341.
TO BE ANSWERED ON MONDAY, THE 5TH FEBRUARY, 2018.**

PROCESSING OF FDI PROPOSALS

341. SHRI K. ASHOK KUMAR:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

वाणिज्य एवं उद्योग मंत्री

- (a) whether the Government has eased the mechanism for processing Foreign Direct Investment (FDI) proposals in the country and if so, the details thereof;
- (b) whether such applications shall be now directly dealt with by the Department of Commerce and if so, the details thereof; and
- (c) the extent to which it would facilitate quicker processing of the FDI proposals?

ANSWER

वाणिज्य एवं उद्योग मंत्रालय में राज्यमंत्री (श्री सी.आर. चौधरी)

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY
(SHRI C.R. CHAUDHARY)**

- (a) & (b):** After abolition of the erstwhile Foreign Investment Promotion Board (FIPB), the Foreign Investment Facilitation Portal (FIFP) is the new online single point interface of the Government of India for investors to facilitate Foreign Direct Investment. This portal is being administered by Department of Industrial Policy & Promotion (DIPP). The work of granting government approval for foreign investment in eleven notified sectors/activities requiring government approval under the extant FDI Policy and Foreign Exchange Management Act (FEMA), has been entrusted to the concerned Administrative Ministries/Departments. In this regard, Standard Operating Procedure (SOP) for processing FDI proposals has been issued on 29th June, 2017 by DIPP, which is available on the website of fifp.gov.in.
- (c):** As per SOP, 8 to 10 weeks' time has been fixed for decision on the proposals, excluding the time taken by applicants in removing deficiencies in the proposals/supplying additional information as may be required by the Competent Authority.

Further, in respect of proposals where the Competent Authority proposes to reject the proposals or in case where conditions for approval are stipulated in addition to the conditions laid down in the FDI Policy or sectoral laws/regulations, concurrence of DIPP shall be sought by the Competent Authority, for which, additional two weeks' time will be given to DIPP for consideration of those proposals.
